

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.526/95

Tuesday, this the 13th day of June, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

MV Chacko,  
Retired Senior Accounts Assistant,  
Indian Space Research Organisation,  
Vikram Sarabhai Space Centre,  
Trivandrum-22.

- Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Chairman and Secretary,  
Indian Space Research Organisation,  
Bangalore.
2. The Director,  
Vikram Sarabhai Space Centre,  
Trivandrum.
3. The Secretary,  
Madhya Pradesh State  
Electricity Board,  
Vidyuth Bhavan, Rampur, Jabalpur. - Respondents

By Advocate Mr CN Radhakrishnan(for R.1&2)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who retired from the service of respondents 1&2, seeks a declaration that he is entitled to get his pension fixed, reckoning the service rendered by him under the third respondent also. Consequential directions are also sought. Before joining the service of respondents 1&2, applicant had worked under the third respondent - Madhya Pradesh Electricity Board between 26.2.58 and 11.9.69. This service also is liable to be counted as qualifying service for pension, submits applicant.

2. Respondents do not deny this claim. A6 also lends support to the claim of applicant. Notice was issued to third respondent, and it was served on 8.5.95. Third respondent has not resisted the claim nor sought an adjournment.

3. The claim of applicant has to be allowed as this is qualifying service in terms of the pension rules. We declare that the service rendered by applicant under third respondent between 26.2.58 and 11.9.69 will be reckoned as qualifying service for pension. We also notice that in A8 the liability (of third respondent) had been quantified as Rs.7,373.00. We direct third respondent to make the contribution due to respondents 1&2 within four months from today. On receipt of the said amount, respondents 1&2 will recompute the pension and make payments. Pension now paid, is only the pension for the years of service under respondents 1&2. No pension is paid for the years spent in the service of third respondent. That has to be paid. If that is added, the pension will have to be revised from the date of retirement, and the delay/non-payment was only on account of third respondent. Therefore third respondent will pay interest at 18% on the differential amount of pension from the date of retirement.

4. Application is allowed as aforesaid. No costs.

Dated, the 13th June, 1995.

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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**List of Annexures:**

1. Annexure A6: True copy of the letter No. 1471/N-2/4-91 dated 31-1-1992 issued by Under Secretary to Govt of Madhya Pradesh, Finance Department.
2. Annexure A8: True copy of the letter No. VSSC/GSSS/PS/20976/31 dated 4-2-1993 issued by Administrative Officer II, VSSC to the applicant.